GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:341 ANSWERED ON:09.08.2012 EBP PROGRAMME

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Ethanol Blended Petrol (EBP) Programme has faced various constraints;
- (b) if so, the reasons therefor alongwith the reaction of the Government thereon;
- (c) the details of investigation made about the role performed by the Oil Marketing Companies (OMCs) in EBP Programme and its outcome thereof alongwith the details of action taken against the guilty persons;
- (d) whether the Government is considering to make mandatory blending of petrol with ethanol, pegging the target at 5 percent to reduce the escalating fuel import bill; and
- (e) if so, the details therefor along with the time frame by which a final decision in this regard is likely to be taken?

Answer

MINISTER of STATE for PETROLEUM & NATURAL GAS (SHRI R.P. N. SINGH)

(a) & (b) Yes Madam. The constraints faced include non-availability of required quantity of ethanol, restrictions imposed by some State Governments on inter-state movement of Ethanol and/or refusal to issue storage and blending licences/other clearances and taxation issues.

In order to help OMCs achieve their targets under the EBP Programme, the State Governments have been requested to simplify procedures and expedite clearances related to the roll out of the EBP Programme.

- (c) There is no such investigation made by the Government, as OMCs are implementing the EBP Programme in pursuance of the Government Decision dated 16.8.2010 to procure the entire quantity of ethanol made available by the domestic suppliers at an adhoc ex-factory price of Rs.27/litre decided by the Government.
- (d) & (e) Presently, there is no such proposal under consideration.